

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 347 of 1996

Tuesday this the 26th day of March, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.Muraleedharan Nair,
Postal Assistant,
Parassala,
residing at Cherukuzhikavu Veedu,
Karode (PO)
Via. Uchakkadavu,
Neyyattinkara.

... Applicant

(By Advocate Mr. G.Sasidharan Chempazhanthiyil)

Vs.

1. Sub Divisional Inspector of Post Offices, Neyyattinkara.
2. Superintendent of Post Offices, Thiruvananthapuram South Division, Thiruvananthapuram.
3. Director of Postal Services, Headquarters, Thiruvananthapuram.
4. Chief Postmaster General, Kerala Circle, Thiruvananthapuram-33.
5. A.K.Benna Rani,
Postal Assistant,
Parassala, Neyyattinkara. Respondents

(By Advocate Mr. S.Radhakrishnan, ACGSC (R1to4)

The application having been heard on 26.3.1996, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A5 order. From the language of the order it is very difficult to make out what is intended thereby. But counsel for applicant says that

by reason of A5, applicant has been relieved of the post of Treasurer, Parassala. We find that applicant has made A6 representation against A5 order. Third respondent will consider the same and pass a speaking order thereon within four weeks and communicate the same to applicant.

2. Standing counsel submits that he will forward a copy of the original application and a copy of this order to third respondent for compliance. We record the submission.

3. Original application is disposed of as aforesaid. No costs.

Dated the 26th day of March, 1996.

P.V.Venkatakrishnan
P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

*ks263/-

LIST OF ANNEXURES

1. Annexure A5: True copy of letter No. ST/43-4/95 dated 9.11.1995 of Chief Postmaster General, Kerala Circle, Trivandrum.
2. Annexure A6: True copy of the representation dated 20.2.1996 submitted by the applicant before the 3rd respondent.

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